

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Date of Hearing: 20.3.2019

Petition No. 62/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.

Petitioner : Noida Power Company Limited (NPCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Petition No. 66/MP/2019

Subject : Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and Others

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri M.G. Ramachandran, Advocate, PSPCL
Shri Vishal Gupta, Advocate, NPCL
Shri Adishree Chakraborty, Advocate, NPCL
Shri Abhishek Anand, Advocate, NPCL
Shri Alok Sharma, NPCL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petitions have been filed for seeking direction to the Respondents to place on record the details of the system operated and maintained by them for scheduling, despatch, grid monitoring, real time accurate data availability on real time basis to enable the implementation of 4th amendment to the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) (4th Amendment) Regulations, 2018 (DSM Regulations). Learned counsel further submitted as under:

(a) Since the Petitioners are using SCADA System, there is a significant mismatch between the SCADA data on real time basis as compared with the final Special Energy Meters (SEM) data based on which DSM charges have been accounted for.

(b) Learned counsel requested to pass interim ex-party orders to keep in abeyance the implementation of the 4th Amendment to the DSM Regulations till the Commission is satisfied on the ability of the Respondents to make available accurate information on real time basis.

2. On a specific query of the Commission regarding the actual data from the implementation of the 4th Amendment to the DSM Regulations, learned counsel sought permission to submit the same from the month of January, 2019 to till date.

3. After hearing the learned counsels for the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents immediately. The Respondents were directed to file their replies by 16.4.2019 with an advance copy to the Petitioners who may file their rejoinders, if any, alongwith the actual data subsequent to the implementation of 4th Amendment to the DSM Regulations, by 7.5.2019. The Commission directed that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**